

Central Administrative Tribunal
Ernakulam Bench

OA 92/98

Ernakulam, this the 19th day of January 1998.

Hon'ble Mr A.V. Haridasan, Vice Chairman (J)
Hon'ble Mr S.K.Ghosal, Member (A)

Mr P.K.Venugopal
Puthusseril House
Karimannoor P.O.
Thodupuzha

...Applicant.

(By advocate: Mr P.C.Sebastian)

Versus

1. The Sub Divisional Inspector of Post Office
Thodupuzha Sub Division
Thodupuzha.
2. The Postmaster General
Central Region
Kochi - 682 016.

..Respondents.

(By advocate: Mr T.R.Ramachandran Nair, ACGSC)

O R D E R (oral)

By Mr A.V. Haridasan, Vice Chairman (J)

Applicant who has applied for selection and appointment as Extra Departmental Delivery Agent, Vengalloor P.O. under the first respondent, along with other candidates sponsored by the employment exchange has filed this application for a direction to the first respondent to consider the candidature of the applicant also. The application has been filed because he apprehends that his candidature may not be considered as his name was not sponsored by the employment exchange.

2. When the application came up for hearing today, learned counsel appearing for the respondents states that in view of the ruling of the Supreme Court in

Excise Supreintendent, Malkapatnam, Krishna District,

Andhra Pradesh Vs. K.B.N. Visweswara Rao & Ors, 1996

(6) SCC 216, the respondents would consider the candidature of the applicant also though his name has not been sponsored by the employment exchange.

3. In view of the above submissions, the application is disposed of directing the respondents to consider the candidature of the applicant also for the post of Extra Departmental Delivery Agent, Vengalloor P.O. though his name has not been sponsored by the employment exchange.

There will be no order as to costs.

Dated the 19th January, 1998.


(S.K. GHOSAL)
MEMBER (A)


(A.V. HARIDASAN)
VICE CHAIRMAN (J)

aa.